## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Contempt Petition No.75 of 2002 in Original Application No.1229 of 2001

Allahabad this the 27th day of September, 2002

Hon ble Maj Gen K.K. Srivastava, A.M. Hon ble Mrs. Meera Chhibber, J.M.

Prem Kumar Misra Son of Sri A.L.Misra resident of P/161/1 P.A.C.Lines, Old Cantt., Allahabad.

- Petitioner

(By Advocate - Shri S. Srivastava)

## Versus

- Shri Yogendra Narain, Secretary, Ministry of Defence, New Delhi.
- 2. Lt. Gen. Hari Uniyal
  Engineer-in-Chief (Army Hq.)
  New Delhi. Respondents.

(By Advocate - Shri P.D. Tripathi)

## ORDER (ORAL)

## By Hon'ble Mrs. Meera Chhibber, J.M.

It is stated by the respondent's counsel that the case is under consideration and necessary steps are being taken to comply with the direction. However, since the UPSC is involved, it will take some time.

It is brought to our notice by the applicant's counsel that in similar situation and same department for the same post another matter was pending in the Principal Bench also wherein contempt petition No.167/02

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in OA No.139/02. The Principal Bench has passed the following orders :-

"Keeping in view the statement of learned counsel for respondents and as it is also reflected in the order dated 18.4.2002 vide which representation was disposed of, we grant 4 months time from the date of receipt of a copy of this order to take a final decision in this regard. No further time will be granted. CP stands disposed of, Notices discharged.

- In view of the orders passed by the Principal Bench, the applicant's counsel submitted that the same direction be given in present contempt petition also, so that the respondents may pass final order within stipulated period.
- We agree with the applicant's counsel and since the respondents have already given statement that they are implementing the orders, we granted 4 months time to respondent to take a final decision in the matter from the date of receipt of the copy of the order. The contempt petition is disposed of with above direction and notices are discharged.
- The applicant have, however, be at liberty to approach the Court again in case the directions are still not complied with.

J.M.

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